

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-8/2017/1368/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Subhabrata Datta,  
i/c District & Sessions Judge,  
Goalpara.

Dated Guwahati the <sup>nd</sup> 22 February, 2024.

Sub: **Casual leave.**

Ref:- Your letter No.DJG/838 dated 21.02.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 21.02.2024**. The Civil Judge & Assistant Sessions Judge, Goalpara, in her absence, the Chief Judicial Magistrate, Goalpara, and in his absence, the in-charge CJM, Goalpara will remain in charge of your Court and Office in your absence.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-8/2017/1369-1370/A, dated** , 22-02-2024  
Copy to :

1. The Civil Judge & Assistant Sessions Judge, Goalpara.
- ✓ 2. The Project Manager, Gauhati High Court.

*[Signature]*  
**JT. REGISTRAR (VIGILANCE)**